

**In the National Company Law Tribunal, Jaipur**

**IA No. 11/JPR/2018**

**IB 601(ND)/2018**

**UNDER SECTION 60(5)(C) of IBC, 2016**

**In the matter of:**

**Packwell (India) Pvt. Ltd.**

**..... Applicant/Petitioners**

**VS.**

**Emgee Cables & Communication Ltd.**

**.....Respondent**

**Order delivered on 05.10.2018**

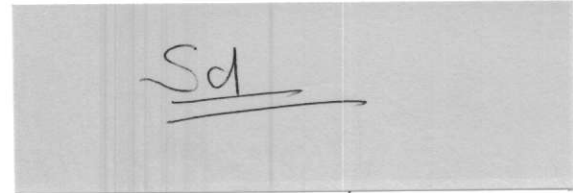
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : None appeared.

**ORDER**

Learned counsel for the IRP is present. It is represented by learned counsel for the IRP that he has been replaced by an another RP to carry forward the process of Corporate Insolvency Resolution in relation to the Corporate Debtor vide order dated 31.08.2018 and in the circumstances this application has become infructuous. Taking into consideration the said representation this application stands dismissed as infructuous.



**(R. Varadharajan)  
Member (Judicial)**